

**BAIL APPLICATION No.: 1223/2020**

**State v. Shalu Chauhan  
FIR No. : 200/2020  
PS:Paharganj**

**17.09.2020**

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC  
Complainant in person through VC.  
Mr. Arvind , Ld. Counsel for applicant Shalu Chauhan through VC.

Reply already filed. Copy supplied.

**Put up for arguments with connected matter for tomorrow i.e. on**

**18.09.2020.**

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Date: 2020.09.17 12:55:54  
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**(Naveen Kumar Kashyap)  
ASJ-04/Central/17.09.2020**

**BAIL APPLICATION No.: 1137/2020**

**ANTICIPATORY BAIL APPLICATION**

**State v. Mohd. Mumtaz & Ors.  
FIR No. : 0076/2019  
PS: Sadar Bazar  
U/S: 498A, 406 34 IPC**

**17.09.2020**

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC  
Mr. Saurab Khan,Ld. Counsel for both the applicants.

On the last date of hearing on 10.09.2020, notice was issued to IO as well as to the complainant to appear through VC but it appears that such notice is not issued.

Issue fresh notice to IO as well as to complainant in terms of previous order today itself. In these peculiar facts, IO is directed not to take coercive steps against both the applicants till next date of hearing. Such order is made without commenting on the merit of their applications.

**Put up for appearance of complainant & IO, arguments and appropriate orders on 24.09.2020.**

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**(Naveen Kumar Kashyap)  
ASJ-04/Central/17.09.2020**

**11:45 A.M.**

**At this stage,**

IO Sayyad Akhtar joined through VC. He is apprised of the order already passed.

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**(Naveen Kumar Kashyap)  
ASJ-04/Central/17.09.2020**

**BAIL APPLICATION No.: 1220/2020**

**ANTICIPATORY BAIL APPLICATION**

**State v. Bhairu Lal Verma**  
**FIR No. : 160/2012**  
**PS: EOW, New Delhi**  
**U/s: 420,406, 120 B IPC**

**17.09.2020**

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC  
None for the applicant/accused.

**Put up for further consideration, appearance and appropriate orders on**  
**21.09.2020.**

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Date: 2020.09.17 12:56:46  
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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.09.2020**

**BAIL APPLICATION No.: 1189/2020**

**ANTICIPATORY BAIL APPLICATION**

**State v. Pramod Kumar**  
**FIR No. : NA**  
**PS: Chandni Chowk**

**17.09.2020**

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC  
Sh. Anubhav Dubey, Ld. Counsel for applicant/accused through VC.  
SI Pawan Vats from PS Chandni Chowk.

He states that police official who is looking after two cross complaints is ASI Veer Pal .

It is further stated that **enquiry** is pending since 15.08.2020. It is further claimed that parties are not cooperating that is why such **enquiry** is pending. Further, part arguments on present anticipatory bail application is heard.

In these circumstances, such ASI Veer Pal as well as SHO concerned is directed to appear by VC at the time of further arguments for tomorrow on present anticipatory bail application. In the meanwhile, no coercive action be taken till tomorrow only against such applicant Pramod Kumar.

**Put up on 18.09.2020 for arguments and appropriate orders.**

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Date: 2020.09.17 12:57:03  
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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.09.2020**

**Bail Matter No.: 1160/2020**  
**FIR No: 266/2020**  
**PS: Nabi Karim**  
**State v. Shamim @ Dabba**  
**U/s : 308, 506, 34 IPC**

**17.09.2020**

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.

Mr. Shiv Kumar Gautam, learned counsel for applicant through VC.

It is stated that the accused and the complainant have already filed quashing petition before the Hon'ble High Court and which is listed for tomorrow.

As such, at request, put up for further appropriate orders for **19/09/2020**.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.09.2020**

**Bail Matter No.: 1161/2020**  
**FIR No: 267/2020**  
**PS: Nabi Karim**  
**State v. Kashim Ahmad**

**17.09.2020**

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.  
Mr. Faraz Khan, learned counsel for applicant / accused through VC.

Today the case was fixed for orders / clarification, if any. However, it is stated by learned counsel for the applicant / accused that he wants to withdraw the present application.

Heard. Allowed.

In view of the submissions, the present bail application is dismissed as withdrawn.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.09.2020**

**Bail Application No.:1221/2020**  
**State Vs.Chandan Singh**  
**FIR No.:143/2020**  
**PS:Kotwali**  
**U/s: 394, 397, 34 IPC**

**17.09.2020**

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.  
Mr. Rajesh Pandit, learned counsel for applicant / accused through VC.

Reply filed by the IO. Copy of the same be supplied to the learned counsel for the applicant / accused through electronic mode during the course of the day.

Put up for arguments and appropriate orders for **23/09/2020**.

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(Naveen Kumar Kashyap)  
ASJ-04/Central/17.09.2020

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**Bail Application No.:1224/2020**  
**State Vs. Manoj Chaudhary**  
**FIR No.:58/2020**

**17.09.2020**

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.  
Mr. Tanveer Ahmed Mir and Mr. Ronak, learned counsel for applicant through VC.

Issue notice of this application seeking regular bail to the IO for filing of reply by the next date of hearing. IO to file reply at least one day before the next date of hearing and copy of reply be supplied to the counsel for applicant / accused through electronic mode accordingly.

Put up for reply, arguments and appropriate orders for **23/09/2020**.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.09.2020**

**Bail Application No.:1163/2020**  
**State Vs.Nitish @ Nonu**  
**FIR No.:21/2020**  
**PS: Sadar Bazar**  
**U/s: 323, 451, 304, 34 IPC**

**17.09.2020**

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.  
Mr. Faraz Khan, learned counsel for the applicant through VC.

Learned counsel for the applicant / accused has clarified that he is pressing regular bail application at present. The same is noted.

Put up for orders for tomorrow i.e. **18/09/2020**.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.09.2020**

**Bail Application No.:1185/2020**  
**State Vs.Rocky Goswami**  
**FIR No.:324/2017**  
**PS: Pahar Ganj**

**17.09.2020**

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.  
Mr. Bhuvneshwar, learned counsel for applicant / accused through VC.

Further arguments heard including regarding maintainability of the present interim bail application before this court.

Put up for further arguments, if any, / appropriater orders for **19/09/2020**.

Learned counsel for the applicant is at liberty to appear either through VC or through physical hearing on the next date of hearing.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.09.2020**

**Bail Application No.:1187/2020**  
**State Vs. Mohd. Shoaib Khan s/o Asif Khan**  
**FIR No.:157/2020**  
**PS:DBG Road**  
**U/s: 392, 395, 397, 34 IPC & 25 Arms Act**

**17.09.2020**

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.  
Mr. Saurabh Tyagi, learned counsel for the applicant / accused through VC.

Reply filed by the IO through electronic mode. Copy supplied through electronic mode to the counsel for the applicant.

Arguments in detail heard.

Put up for orders / clarification, if any, for **21/09/2020**.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.09.2020**

**Bail Application No.:1118/2020**  
**State Vs. Ashish @ Sahil s/o Lt. Harish Kumar**  
**FIR No.:55/2020**  
**PS: Pahar Ganj**  
**U/s: 323, 377, 34 IPC**

**17.09.2020**

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.  
Ms. Meenu Chauhan, learned counsel for applicant through VC.

Further reply filed by the IO. Copy supplied through electronic mode.

Further arguments heard in detail.

Put up for orders / clarification if any, for **21/09/2020**.

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Date: 2020.09.17 13:00:35 +05'30'  
**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.09.2020**

## **Interim Bail Application**

**State Vs. Gaurav Chauhan & others**  
**(Application of Shahi Ram)**  
**FIR No.:199/2009**  
**PS: Kashmere Gate**  
**U/s: 364A, 120B, 34 IPC**

**17.09.2020**

**This court is also discharging Bail Roster duty till further orders.**

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.  
None for the applicant / accused.

Issue notice of the present application seeking regular bail or in the alternate interim bail, to IO for filing of reply by the next date of hearing. IO to also verify the medical documents and file report by the next date of hearing.

Put up for filing of reply, arguments and appropriate orders for **23/09/2020**.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.09.2020**

## **Interim Bail Application**

**State Vs. Ram Nawal**  
**(Application of Ram Nawal @ Parsuram)**  
**FIR No.: 327/2016**  
**PS: Roop Nagar**  
**U/s: 302 IPC**

**17.09.2020**

**This court is also discharging Bail Roster duty till further orders.**

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.  
Ms. Tehseen, learned counsel for applicant through VC.

Clarification given by Ms.Tehseen learned counsel for the applicant. In this case such accused was granted interim bail vide order dated 25/07/2020 for 45 days.

It appears that, thereafter, there is no further order on such interim bail. As such, put up for further clarification / appropriate order on present regular bail application through physical hearing i.e. for **24/09/2020**. Learned counsel for the applicant is at liberty to join either through VC or through physical hearing.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.09.2020**

SC: 146/2018  
FIR No: 240/2017  
PS: DBG Road  
State v. Hemant Ali @ Ahmad Ali

**17.09.2020**

*File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.*

***In view of the above-mentioned orders/directions, file is taken up through Webex.***

In the present case, last regular date of hearing was 17.07.2020.

On 17.07.2020, matter was adjourned for 17.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

**Undersigned is also discharging work of Bail Roster duty.**

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.  
None for accused.

No adverse order is being passed in the interest of justice in the present situation.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

**Put up for purpose fixed/PE for 11.01.2021.**

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.09.2020**

**17.09.2020**

*File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.*

***In view of the above-mentioned orders/directions, file is taken up through Webex.***

In the present case, last regular date of hearing was 20.05.2020 and 17.07.2020.

On 17.07.2020, matter was adjourned for 17.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

**Undersigned is also discharging work of Bail Roster duty.**

Present: Sh. Vikas Aggarwal, Ld. Counsel for convict/Appellant through VC.  
Mr. Pawan Kumar, learned Addl.PP for State/respondent through VC.

**Put up for final arguments on this appeal and purpose fixed for 26.11.2020 through VC.**

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.09.2020**

**17.09.2020**

*File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.*

***In view of the above-mentioned orders/directions, file is taken up through Webex.***

In the present case, last regular date of hearing was 24.03.2020 and 17.07.2020.

On 17.07.2020, matter was adjourned for 17.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

**Undersigned is also discharging work of Bail Roster duty.**

Present: Sh. S.N. Shukla, Ld. LAC for convict/Appellant through VC.  
Mr. Pawan Kumar, learned Addl.PP for State/respondent through VC.

**At request, put up for physical hearing day on 24.09.2020 for purpose fixed.**

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(Naveen Kumar Kashyap)  
ASJ-04/Central/17.09.2020

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**CA:96/2020**  
**Surjeet Singh Chawla v. Jaspreet Kaur**

**17.09.2020**

*File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.*

***In view of the above-mentioned orders/directions, file is taken up through Webex.***

In the present case, last regular date of hearing was 20.05.2020 and 17.07.2020.

On 17.07.2020, matter was adjourned for 17.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

**Undersigned is also discharging work of Bail Roster duty.**

Present: Sh. Kulbhushan Kataria, Ld. Counsel for Appellant through VC.  
None for respondent.

**At request, put up for purpose fixed in terms of previous order on  
11.01.2021.**

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(Naveen Kumar Kashyap)  
ASJ-04/Central/17.09.2020

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SC: 197/2020  
FIR No: 107/2020  
PS: Nabi Karim  
State v. Sunil @ Ajay

**17.09.2020**

*File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.*

***In view of the above-mentioned orders/directions, file is taken up through Webex.***

In the present case, last regular date of hearing was 17.07.2020 and 18.08.2020.

On 18.08.2020, matter was adjourned for 17.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

**Undersigned is also discharging work of Bail Roster duty.**

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.  
None for accused.

No adverse order is being passed in the interest of justice in the present situation.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

**Put up for purpose fixed/PE for 11.01.2021.**

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(Naveen Kumar Kashyap)  
ASJ-04/Central/17.09.2020

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**SC: 292/2019**  
**FIR No: 84/2011**  
**PS: Chandni Mahal**  
**State v. Hazi Manjoor etc.**

**17.09.2020**

*File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.*

***In view of the above-mentioned orders/directions, file is taken up through Webex.***

In the present case, last regular date of hearing was 26.03.2020,20.05.2020 and 17.07.2020.

On 17.07.2020, matter was adjourned for 17.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

**Undersigned is also discharging work of Bail Roster duty.**

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.  
Sh. Nagendra , Ld. Counsel for accused no. 2, 3 and 4.  
All accused are stated to be on bail.

Part arguments heard.

**Put up for further submissions on purpose fixed for 12.01.2021.**

No adverse order is being passed against other accused in the interest of justice in the present situation.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.09.2020**

SC: 27628/2016  
FIR No: 221/2015  
PS: Karol Bagh  
State v. B ablu Mathur

**17.09.2020**

*File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.*

***In view of the above-mentioned orders/directions, file is taken up through Webex.***

In the present case, last regular date of hearing was 20.05.2020 and 17.07.2020.

On 17.07.2020, matter was adjourned for 17.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

**Undersigned is also discharging work of Bail Roster duty.**

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.  
Sh. J.S. Mishra, LAC for accused Ajay Kr. Jha, who is directed to be on interim bail at present. Other accused are not present.

No adverse order is being passed in the interest of justice in the present situation.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

**Put up for purpose fixed/PE in terms of previous order for 12.01.2021.**

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.09.2020**

**SC:59/2018**  
**FIR No: 284/2017**  
**PS: Subzi Mandi**  
**State v. Satpal**

**17.09.2020**

*File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.*

***In view of the above-mentioned orders/directions, file is taken up through Webex.***

**Undersigned is also discharging work of Bail Roster duty.**

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.  
Sh. R.B. Singh, Ld. Counsel for both accused, who are stated to be on bail.

**Put up for purpose fixed/PE in terms of previous order for 13.01.2021.**

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.09.2020**

SC: 847/2018  
FIR No: 115/2018  
PS: Lahori Gate  
State v. Anand Kumar

**17.09.2020**

*File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.*

***In view of the above-mentioned orders/directions, file is taken up through Webex.***

In the present case, last regular date of hearing was 20.05.2020 and 17.07.2020.

On 17.07.2020, matter was adjourned for 17.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

**Undersigned is also discharging work of Bail Roster duty.**

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.  
None for accused.

No adverse order is being passed in the interest of justice in the present situation.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

**Put up for purpose fixed/PE for 13.01.2021.**

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.09.2020**

**SC: 238/2019**  
**FIR No: 345/2017**  
**PS: Subzi Mandi**  
**State v. Vinod**

**17.09.2020**

*File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.*

***In view of the above-mentioned orders/directions, file is taken up through Webex.***

**Undersigned is also discharging work of Bail Roster duty.**

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.  
Sh. Narender Kumar, Ld. Counsel for all the accused.  
All the four accused are stated to be on bail.

**Put up for purpose fixed on 13.01.2021.**

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.09.2020**

SC: 28148/2016  
FIR No: 97/2012  
PS: Prasad Nagar  
State v. Ram Gopal Rai

**17.09.2020**

*File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.*

***In view of the above-mentioned orders/directions, file is taken up through Webex.***

**Undersigned is also discharging work of Bail Roster duty.**

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.  
Sh. Joginder Tuli, Ld. Counsel for accused Seema.  
None for other accused.

No adverse order is being passed in the interest of justice in the present situation.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

This matter is at the stage of final arguments.

**Put up for purpose fixed in terms of previous order for 02.12.2020.**

NAVEEN  
KUMAR  
KASHYAP

(Naveen Kumar Kashyap)  
ASJ-04/Central/17.09.2020

Digitally signed by  
NAVEEN KUMAR  
KASHYAP  
Date: 2020.09.17 13:04:47  
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